

Annexure-7
Name of the corporate debtor: M/s Mangalagiri Textile Mills Private Limited: Date of commencement of CIRP: 25/07/2024: List of creditors as on: 01/09/2025

Sl. No.	Details of claimant		Details of claim received		Details of claim admitted			Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Gover nment	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable				
1	Employee State Insurance Corporation	ESIC, Regional Office	14-08-2024	8,64,649/-	4,57,286/-	Government Dues	No	Nil	NA	4,07,363/-	Nil	Claim submitted by ESIC on an ad hoc basis. RP collated the claim under Regulation 14 of the IBB (CIRP) Regulations, 2016, on a best estimate basis, relying on information provided by the suspended management regarding the period of closure of the Corporate Debtor. The same was corroborated with electricity consumption records obtained from APCPDCL.

2	Assistant Commissioner (ST)	Assistant Commissioner of State Tax	65,31,661/-	65,31,661/-	Government Dues	Nil	Nil	NA	Nil	Nil	Nil	Claim submitted by Assistant Commissioner (ST), Mangalagiri Circle was admitted in full. However, the claim admitted may be subject to revision based on the outcome of the pending appeal before the "OFFICE OF THE APPELLATE ADDITIONAL COMMISSIONER (STATE TAXES)".
	Total		73,96,310/-	69,88,947/-	-	-	-	-	4,07,363/-	-	-	